

BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE  
EXECUTION APPLICATION NO. 23 OF 2023  
(EARLIER MISCELLANEOUS APPLICATION NO. 13 OF 2023

IN

ORIGINAL APPLICATION NO. 124 OF 2023

Vrinda Basu --- Applicant

Versus

State of Maharashtra & Ors --- Respondents

**AFFIDAVIT-IN-REPLY ON BEHALF OF THE**  
**RESPONDENT NO. 6**

I, Mr. Subhash Sudhakar Deshpande, Age - 58 years, permanent resident of 9/508, Finiksa, Vrundavan Colony, Ichalkaranji, 416115 and the representative cum employee of Respondent No. 6 i.e. the Ichalkaranji Municipal Corporation, do hereby state on solemn affirmation that whatever is stated in below mentioned paragraphs is true and correct to my knowledge and belief;

1. I state and submit that, this Hon'ble Tribunal vide order dated 19.04.2024 directed the Respondent No. 6 i.e. Ichalkaranji Municipal Corporation to file Rejoinder.

W 25/7/24  
Superintendent  
Civil Court, Sr. Dn.  
Ichalkaranji

2. I sincerely submit that, the Ichalkaranji Municipal Corporation has commenced with new Sewage Treatment Plant having capacity of 18 MLD. The machineries have been installed in the said plant as well as a 5 Kilometer gravity duct work has been carried out in the said plant area. The Corporation has acquired land near Pumping Station, Takwade Ves for setting up 18 MLD new Sewage Treatment Plant under Urban Infrastructure Development Small Scale Municipal Town for which funds have been released and directions have been issued to complete the work of diversion/ tapping of Nallas for in-situ Nalla Treatment with the help of Maharashtra Pollution Control Board.
3. I state and submit that, bleaching dosing has been provided to the Nallas which weren't diverted towards the Sewage Treatment Plant and at the same time efficient measures have been implemented to stop direct and indirect discharge into the river Panchganga. The 1 Nalla from the city have been diverted towards the said New Sewage Treatment Plant and the remaining nalla diversion activities are in process.
4. I state and submit that, the said Ichalkaranji Municipal Corporation is a newly established corporation as a result there is a shortage of funds to cater the needs of the Corporation. In order to arrange funds to the said plant the corporation has submitted a proposal for augmentation of existing sewerage system and providing

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Superintendent  
Civil Court Sr. Dn.  
Ichalkaranji

underground drainage system in extended city limit under which 339 km underground sewer lines and 2 STP's of capacity 13.0 & 19.5 MLD by dated 30.01.2024 to the Chief Secretary, Urban Development Department for procuring funds in the form of subsidy. The Urban Development Department gave sanction to the said proposal as per government resolution dt. 03.07.2024. After commissioning of this work, IMC will self-sustain for treatment of daily generated sewage within the city limit.

5. I state and submit that, effective measures are being implemented for Phytoid Technology for in-situ treatment of Nallas on trial basis in the area of Corporation. At the same time the Ichalkaranji Municipal Corporation has participated in Maharashtra Resilience Development Programme conducted by the State Government. A detailed project report regarding the said programme is being prepared in the corporation.
6. I state and submit that, on account of upcoming Ganesh Utsav 2024, the corporation has urged all the artisans, Kumbhars within the corporation limits to prepare eco-friendly Ganesh Idols of Soil, Natural Clay.
7. I state and submit that, in order to prevent pollutants and water foil enter the river a copper wire has been installed in the Panchganga River. At the same time,

*M/25/1/24*  
**Superintendent**  
**Civil Court Sr. Dn.**  
**Ichalkaranji**

earlier 20 MLD Sewage Treatment Plant is fully functioning with full capacity.

8. In view of the aforesaid facts I respectfully submits that, appropriate order in the interest of justice may be passed. Whatever stated herein above are true & correct to the best of my knowledge. And I believe the same is true & correct.

Solemnly affirmed at Kolhapur )  
This 25<sup>th</sup> day of July 2024 )

*Deshpande*  
Deponent

कायकारी अभियंता  
(पाणीपुरवठा व मलनिःसारण)  
इचलकरंजी महानगरपालिका

Identified & Explained by me.

*A. T. Tambe*  
A. T. Tambe

Advocate for Respondent No. 6

Before me

Solemnly Affirmed before me by  
Shri. *Sudhakar Deshpande*  
of *Ichalkaranji* who is  
identified by Shri. *A. T. Tambe*  
*Adv.* whom I know personally  
Dated :- *25/7/24*

*M 25/7/24*  
Assistant Superintendent  
Superintendent  
Civil Court Sr. Dn.  
Ichalkaranji